

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/2011

Sub: Gaming by M/s Gujarat Fluorochemicals Limited, Noida (Misuse of grant of open access and violation of CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009.

Date of hearing : 21.7.2011

Coram : Dr. Pramod Deo, Chairperson.
Shri S.Jayaraman, Member
Shri V.S Verma, Member
Shri M.Deen Dayalan, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Respondent : M/s Gujarat Fluorochemicals Limited, Noida.

Parties present : 1. Shri Aditya Madan, Advocate for the petitioner
2. Shri Dinesh Khandelwal, RRVPNL
3. Shri S.Venkatesh, Advocate for GFL
4. Shri Ambica Garg, Advocate for GFL
5. Shri Shashikant Verma, GFL

Record of Proceedings

Learned counsel for the petitioner submitted that the respondent has not filed any reply to the petition so far. Learned proxy counsel for the respondent sought pass over of the matter as the senior counsel engaged in this matter was committed in the Hon`ble Supreme Court.

2. The Commission observed that the investigation report submitted by Northern Regional Load Despatch Centre is incomplete and needs further in-depth analysis of the data submitted by the petitioner on the following grounds:

(i) The entire period from 1.4.2009 to 31.7.2010 is to be covered in the report.

(ii) Details of losses incurred by RRVPNL and the number of time blocks in which the overdrawal limit has been crossed by RRVPNL due to under injection by the wind generator along with frequency.

3. The commission directed the Northern Regional Load Despatch Centre to investigate the matter in consultation of NLDC with regard to sale of power through power exchanges and submit its report on or before 9.8.2011.

4. The Commission directed the respondent to file its reply by 8.8.2011 with advance copy to the petitioner.

5. The petition shall be re-notified for hearing on 11.8.2011.

Sd/-

(T. Rout)
Joint Chief (Law)